

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**SPECIAL BENCH, BENGALURU**  
*(Through web-based Video-Conferencing Platform)*

**ITEM No.18**  
**I.A.No.478/2022 in**  
**C.P.(IB)No.156/BB/2022**

**IN THE MATTER OF:**

M/s. State Bank of India ... Petitioner  
Vs.  
Mr. NarasimhaDwarakanath ... Respondent

**Order under Section 95 (1) of Insolvency& Bankruptcy Code, 2016**

**Order delivered on: 05.02.2024**

**CORAM:**

**JUSTICE (RETD.) T. KRISHNAVALLI**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Ms. Chitra Nirmala  
For the Respondent : Proxy Counsel

**ORDER**

**C.P (IB) No.156/BB/2022**

1. Heard the Ld. Counsels for the Applicant and the Respondent/ Personal Guarantor.
2. It is stated by the Applicant-RP that they have filed the report on 24.01.2024 after serving the copy on the Respondent on 19.01.2024. The Registry is directed to verify the same and place it on record.
3. Ld. Proxy Counsel for the Personal Guarantor requests time to file the objections to the RP report. Therefore, time is allowed to file the same within a period of one week, failing which; the right to file objections will be forfeited.
4. Further, it is directed that the Counsel on record for the Personal Guarantor should appear on the next date of hearing to attend the matter. List the case on **28.02.2024.**

**I.A.No.478/2022:**

1. Heard Proxy counsel for the Applicant and Respondent.
2. List on **28.02.2024**

**-Sd-**  
**(MANOJ KUMAR DUBEY)**  
**MEMBER (TECHNICAL)**  
Bhavya

**-Sd-**  
**(T. KRISHNAVALLI)**  
**MEMBER (JUDICIAL)**